

RAJYA SABHA
NOTICE OF AMENDMENTS
THE MUSLIM WOMEN (PROTECTION OF RIGHTS ON MARRIAGE) BILL, 2017
(As passed by Lok Sabha)
[To be moved at a sitting of the Rajya Sabha]

ENACTING FORMULA

BY SHRI RAVI SHANKAR PRASAD:

5. That at page 1, line 1, for the word "Sixty- eighth", the word "Sixty-ninth" be substituted.

CLAUSE 1

BY SHRI RAVI SHANKAR PRASAD:

6. That at page 1, line 5, for the figure "2017", the figure "2018" be substituted.

CLAUSE 7

BY SHRI RAVI SHANKAR PRASAD:

7. That at page 2, for lines 26 to 28, the following be substituted namely:-

2 of 1974. "7. Notwithstanding anything contained in the Code of Criminal Procedure, 1973,-

Offences to be cognizable, compoundable, etc.

(a) an offence punishable under this Act shall be cognizable, if information relating to the commission of the offence is given to an officer in-charge of a police station by the married Muslim woman upon whom *talaq* is pronounced or any person related to her by blood or marriage;

(b) an offence punishable under this Act shall be compoundable, at the instance of the married Muslim women upon whom *talaq* is pronounced with the permission of the Magistrate, on such terms and conditions as he may determine;

(c) no person accused of an offence punishable under this Act shall be released on bail unless the Magistrate, on an application filed by the accused and after hearing the Muslim married woman upon whom *talaq* is pronounced, is satisfied that there are reasonable grounds for granting bail to such person."